

Treaty of Peace and Friendship

March 03, 1951

TREATY OF FRIENDSHIP BETWEEN INDIA AND THE REPUBLIC OF INDONESIA

Djakarta, 3 March 1951

The President of India and the President of the Republic of Indonesia being desirous of consolidating the bonds of peace and friendship, which have ever existed between the two States and of developing peaceful and friendly relations between them, have resolved to conclude this Treaty and have, for that purpose, appointed as their Plenipotentiaries the following persons, viz.,

1. The President of India:
2. His EXCELLENCY SHRI PARAMASIVA SUBBARAYAN,
Ambassador Extraordinary and Plenipotentiary;
3. The President of the Republic of Indonesia:
4. HIS EXCELLENCY MOHAMMAD ROEM,
Minister for Foreign Affairs;

who,

having communicated to each other their respective full powers and found them good and in due form, have agreed and signed the following articles:

Article I

There shall be a perpetual peace and unalterable friendship between India and the Republic of Indonesia.

Article II

Each of the contracting parties shall be able to appoint diplomatic representatives, Consuls General, Consuls, Vice-consuls and Consular Agents, who shall reside in towns, ports and other places in each other's territory where the corresponding representatives of other countries reside or in such other places as may be agreed to. Consuls General, Consuls, Vice-Consuls and Consular Agents shall be provided with exequaturs or other valid authorization of their appointment. Such exequatur or authorization is liable to be withdrawn by the country which issued it if considered necessary. The reasons for the withdrawal shall be indicated wherever possible. The persons mentioned above shall enjoy on a reciprocal basis all the rights, privileges, exemptions and immunities that are accorded to persons of corresponding status of other States.

Article III

The two Governments agree that their representatives shall meet from time to time and as often as occasion requires to exchange views on matters of common interest and to consider ways and means for mutual cooperation in such matters.

Article IV

The nationals of either of the contracting parties shall have in the territory of the other party, subject to the laws and rules in force in that territory, the right of establishing themselves and of residence, of going from and coming to and of moving freely within that territory.

Article V

The contracting parties will, as soon as possible, enter into negotiations for the conclusion of a comprehensive Treaty or Treaties of Commerce and Establishment.

Article VI

Any dispute arising out of the interpretation or application of this Treaty or one or more of its articles shall be settled in the first instance, by negotiations, and, if no settlement is reached within a period of six months from the commencement of negotiations, by arbitration in such manner as may hereafter be determined by a general or special agreement between the contracting parties.

Article VII

The present Treaty shall be ratified and shall come into effect on the date of the exchange of ratifications which shall take place as soon as possible in New Delhi.

IN WITNESS WHEREOF, the Plenipotentiaries have signed the present Treaty in the English and Indonesian languages, the English text being, in case of dispute, the authentic text, and have affixed thereto their seals.

DONE in duplicate in Djakarta the third day of March in the year one thousand nine hundred and fifty-one.

For the President of India:

- (Signed): PARAMASIVA SUBBARAYAN
Ambassador Extraordinary and Plenipotentiary [SEAL]

For the President of the Republic of Indonesia:

- (Signed): MOHAMMAD ROEM
Minister for Foreign Affairs [SEAL]